

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 19/81-ALC2/2019 DATED 26.12.2019**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 19/81 of Norms Committee-II for the year 2019-20 held on 26.12.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri B. C. Nayak, D.O.	DHI
3.	Shri K. S. Sodhi, AD (ME)	MSME
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar,	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

- i. Minutes of Meeting No. 17/81 held on 27.11.2019 were circulated among all the members of the Committee on 10.12.2019. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 16.12.2019. However, during the course of discussion on the minutes in the meeting, it was pointed out by representative of MSME that in case No. R16, wastage has been allowed as 3% whereas in similar cases in the past the wastage was allowed @ 2%. After deliberation, it was decided to amend the minutes by issuing a corrigendum reducing the wastage from 3% to 2%. The Committee unanimously approved the minutes subject to issuance of corrigendum.

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: 19/81-ALC2/2019

MEETING DATE: 26.12.2019

Case No.: 311/14/81-ALC2/2018	Party Name: MERSEN INDIA PVT. LTD.	Meet No/Date: 19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01029/AM19/	RLA File :07/24/040/00087/AM16/	Lic.No/Date: 0710108424 25.06.2015	Deferred
1 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.: 25/14/81-ALC2/2018	Party Name: SHERA ENERGY PVT. LTD.	Meet No/Date: 19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00743/AM19/	RLA File :13/24/040/00002/AM16/	Lic.No/Date: 1310047931 17.07.2015	Deferred
2 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.: 312/14/81-ALC2/2018	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date: 19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01030/AM19/	RLA File :08/24/040/00110/AM16/	Lic.No/Date: 0810135708 21.07.2015	Deferred
3 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.: 313/14/81-ALC2/2018	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date: 19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01031/AM19/	RLA File :08/24/040/00108/AM16/	Lic.No/Date: 0810135709 21.07.2015	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.: 317/14/81-ALC2/2018	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.,	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01035/AM19/	RLA File :04/24/040/00112/AM16/	Lic.No/Date:0410160894 10.08.2015	Deferred
5 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.: 318/14/81-ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01036/AM19/	RLA File :09/24/040/00279/AM16/	Lic.No/Date:0910062464 11.08.2015	Deferred
6 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Complete set of application along with all technical information as per Appendix- 4E. 2. Net weight of Silicone Rubber Compound in each of export product. 3. Details of indigenous input with their quantity required to manufacture Silicone Rubber compound for each export product. 4. Justification for 5% wastage for import item at Sl. No. 5 to 10. The case stands deferred.			

Case No.: 322/14/81-ALC2/2018	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01040/AM19/	RLA File :04/24/040/00113/AM16/	Lic.No/Date:0410160911 13.08.2015	Deferred
7 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

8	Case No.: 46/14/81-ALC2/2018	Party Name: SHERA METAL PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00764/AM19/	RLA File :13/24/040/00019/AM16/	Lic.No/Date:1310047951 14.08.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

9	Case No.: 323/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01041/AM19/	RLA File :07/24/040/00190/AM16/	Lic.No/Date:0710108750 21.09.2015	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. The case stands deferred.			

10	Case No.: 34/14/81-ALC2/2018	Party Name: ARFIN INDIA LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00752/AM19/	RLA File :08/24/040/00218/AM16/	Lic.No/Date:0810136182 06.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

11	Case No.: 336/14/81-ALC2/2018	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01054/AM19/	RLA File :07/24/040/00278/AM16/	Lic.No/Date:0710109150 09.12.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of			

application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

12	Case No.: 76/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00794/AM19/	RLA File :10/24/040/00090/AM16/	Lic.No/Date:1010059350 30.12.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 20.08.2019 followed by an I.D. reminder on 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

13	Case No.: 9/14/81-ALC2/2018	Party Name: JSONS FOUNDRY PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00727/AM19/	RLA File :31/83/040/00141/AM16/	Lic.No/Date:3110065856 08.01.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

14	Case No.: 353/14/81-ALC2/2018	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01071/AM19/	RLA File :07/24/040/00359/AM16/	Lic.No/Date:0710109325 29.01.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

15	Case No.: 354/14/81-ALC2/2018	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File	RLA File	Lic.No/Date:0710109326	Deferred

:01/81/050/01072/AM19/	:07/24/040/00364/AM16/	29.01.2016	
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.:355/14/81-ALC2/2018	Party Name: KRISAM AUTOMATION PVT. LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01073/AM19/	RLA File :07/24/040/00369/AM16/	Lic.No/Date:0710109343 03.02.2016	Deferred
16 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.:344/14/81-ALC2/2018	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01062/AM19/	RLA File :07/24/040/00313/AM16/	Lic.No/Date:0710109432 23.02.2016	Deferred
17 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.:359/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01077/AM19/	RLA File :07/24/040/00409/AM16/	Lic.No/Date:0710109555 22.03.2016	Deferred
18 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019: - Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. - Quantity of export items in Nos. in addition to their weights. The case stands deferred.			

19	Case No.: 11/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00729/AM19/	RLA File :37/24/040/00009/AM16/	Lic.No/Date:3710002634 04.05.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

20	Case No.: 12/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00730/AM19/	RLA File :37/24/040/00011/AM16/	Lic.No/Date:3710002636 04.05.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

21	Case No.: 13/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00731/AM19/	RLA File :37/24/040/00012/AM16/	Lic.No/Date:3710002637 04.05.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

22	Case No.: 14/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00732/AM19/	RLA File :37/24/040/00013/AM16/	Lic.No/Date:3710002638 04.05.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

23	Case No.:15/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00733/AM19/	RLA File :37/24/040/00014/AM16/	Lic.No/Date:3710002639 04.05.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

24	Case No.:17/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00735/AM19/	RLA File :37/24/040/00008/AM16/	Lic.No/Date:3710002642 23.05.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

25	Case No.:19/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00737/AM19/	RLA File :07/24/040/00047/AM17/	Lic.No/Date:0710109940 14.06.2016	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019: - Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. - Quantity of export items in Nos. in addition to their weights. The case stands deferred.				

26	Case No.:42/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00760/AM19/	RLA File :07/24/040/00134/AM17/	Lic.No/Date:0710110268 17.08.2016	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-				

47011/189/2019-TSW dated 25.11.2019:

1. Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise.
2. Quantity of export items in Nos. in addition to their weights.

The case stands deferred.

Case No.:150/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00868/AM19/	RLA File :07/24/040/00176/AM17/	Lic.No/Date:0710110362 02.09.2016	Deferred
27			
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019:			
1. Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. 2. Quantity of export items in Nos. in addition to their weights.			
The case stands deferred.			

Case No.:151/14/81-ALC2/2018	Party Name: LDSQUARE TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00869/AM19/	RLA File :07/24/040/00177/AM17/	Lic.No/Date:0710110363 02.09.2016	Deferred
28			
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

Case No.:172/14/81-ALC2/2018	Party Name: GAYATRI BATTERIES PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00890/AM19/	RLA File :07/24/040/00221/AM17/	Lic.No/Date:0710110561 24.10.2016	Deferred
29			
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

30	Case No.: 33/14/81- ALC2/2018	Party Name: DIANA METALS	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00751/AM19/	RLA File :04/24/040/00136/AM17/	Lic.No/Date:0410162477 08.11.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

31	Case No.: 184/14/81- ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00902/AM19/	RLA File :07/24/040/00238/AM17/	Lic.No/Date:0710110630 09.11.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019: 1. Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. 2. Quantity of export items in Nos. in addition to their weights. The case stands deferred.			

32	Case No.: 193/14/81- ALC2/2018	Party Name: SUNSHINE EXTRUSIONS INDIA P. LTD.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00911/AM19/	RLA File :07/24/040/00258/AM17/	Lic.No/Date:0710110703 29.11.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

33	Case No.: 194/14/81- ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00912/AM19/	RLA File :07/24/040/00265/AM17/	Lic.No/Date:0710110727 01.12.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the above AA has been surrendered at RA, Bangalore vide F. No. 07/80/165/01604/AM17 dated 01.12.2016. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

34	Case No.:131/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00849/AM19/	RLA File :10/24/040/00084/AM17/	Lic.No/Date:1010059668 19.12.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 20.08.2019 followed by an I.D. reminder on 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			
35	Case No.:345/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01063/AM19/	RLA File :07/24/040/00313/AM17/	Lic.No/Date:0710110836 23.12.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019: - Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. - Quantity of export items in Nos. in addition to their weights. The case stands deferred.			
36	Case No.:347/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01065/AM19/	RLA File :07/24/040/00329/AM17/	Lic.No/Date:0710110958 12.01.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI: - Complete specification with catalogue of each export product with quantity of export in number. - Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. - Manufacturing process of export item giving specific use of each import item. The case stands deferred.			
37	Case No.:107/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00825/AM19/	RLA File :34/24/040/00273/AM17/	Lic.No/Date:3410042905 01.02.2017	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.: 349/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01067/AM19/	RLA File :07/24/040/00315/AM17/	Lic.No/Date:0710111078 06.02.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019: - Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. - Quantity of export items in Nos. in addition to their weights.			
The case stands deferred.			

Case No.: 357/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/01075/AM19/	RLA File :07/24/040/00383/AM17/	Lic.No/Date:0710111264 09.03.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019: - Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. - Quantity of export items in Nos. in addition to their weights.			
The case stands deferred.			

Case No.: 44/14/81-ALC2/2018	Party Name: VELOX AUTOMATION PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00762/AM19/	RLA File :52/24/040/00085/AM17/	Lic.No/Date:5210042215 15.03.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

41	Case No.: 115/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00833/AM19/	RLA File :34/24/040/00378/AM17/	Lic.No/Date:3410043081 30.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

42	Case No.: 48/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00766/AM19/	RLA File :07/24/040/00016/AM18/	Lic.No/Date:0710111502 28.04.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 25.11.2019: - Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product-wise. - Quantity of export items in Nos. in addition to their weights. The case stands deferred.			

43	Case No.: 138/14/81-ALC2/2018	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00856/AM19/	RLA File :03/94/040/00092/AM18/	Lic.No/Date:0310813188 11.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was again sent to MoS on 17.12.2019 for re-examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

44	Case No.: 55/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00773/AM19/	RLA File :07/24/040/00081/AM18/	Lic.No/Date:0710111752 14.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

45	Case No.: 68/14/81- ALC2/2018	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00786/AM19/	RLA File :07/24/040/00002/AM18/	Lic.No/Date:0710111807 22.06.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of representative of DPIIT. The case stands deferred.				

46	Case No.: 62/14/81- ALC2/2018	Party Name: D.V. INTERNATIONAL	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00780/AM19/	RLA File :05/23/040/00183/AM18/	Lic.No/Date:0510403617 08.08.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

47	Case No.: 63/14/81- ALC2/2018	Party Name: R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00781/AM19/	RLA File :04/24/040/00101/AM18/	Lic.No/Date:0410163442 18.08.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

48	Case No.: 244/14/81- ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00962/AM19/	RLA File :07/21/040/00316/AM18/	Lic.No/Date:0710112108 07.09.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. Specification /rating of the export product. 2. Quantity of import is not multiples of export quantity. 3. Schematic diagram of export item highlighting placement of imported components. The case stands deferred.				

49	Case No.: 66/14/81-ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00784/AM19/	RLA File :09/24/040/00321/AM18/	Lic.No/Date:0910065531 05.10.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

50	Case No.: 67/14/81-ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00785/AM19/	RLA File :09/24/040/00320/AM18/	Lic.No/Date:0910065532 05.10.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

51	Case No.: 152/14/81-ALC2/2018	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00870/AM19/	RLA File :07/24/040/00182/AM18/	Lic.No/Date:0710112266 12.10.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

52	Case No.: 148/14/81-ALC2/2018	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00866/AM19/	RLA File :07/24/040/00168/AM18/	Lic.No/Date:0710112309 26.10.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

53	Case No.:183/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date: 19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 12.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

54	Case No.:104/14/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that comments of Consultant (TEC-3) are awaited in the matter. Hence, the Committee decided to wait for comments. The case stands deferred.			

55	Case No.:195/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00913/AM19/	RLA File :07/24/040/00257/AM18/	Lic.No/Date:0710112641 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

56	Case No.:216/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00934/AM19/	RLA File :34/24/040/00270/AM18/	Lic.No/Date:3410043787 08.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

57	Case No.: 74/14/81-ALC2/2018	Party Name: SAKAR INDUSTRIES PVT LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00792/AM19/	RLA File :08/24/040/00231/AM18/	Lic.No/Date:0810141768 12.01.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

58	Case No.: 373/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01091/AM19/	RLA File :07/24/040/00300/AM18/	Lic.No/Date:0710112807 09.02.2018	Deferred
Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.				

59	Case No.: 364/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01082/AM19/	RLA File :07/24/040/00318/AM18/	Lic.No/Date:0710112827 14.02.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

60	Case No.: 365/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01083/AM19/	RLA File :07/24/040/00319/AM18/	Lic.No/Date:0710112828 14.02.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

61	Case No.: 366/14/81-ALC2/2018	Party Name: GAYATHRI BATTERIES PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01084/AM19/	RLA File :07/24/040/00311/AM18/	Lic.No/Date:0710112878 26.02.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

62	Case No.: 73/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 13.08.2019 followed by reminders on 03.10.2019 & 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.				

63	Case No.: 367/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01085/AM19/	RLA File :07/24/040/00337/AM18/	Lic.No/Date:0710112930 06.03.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

64	Case No.: 368/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01086/AM19/	RLA File :07/24/040/00352/AM18/	Lic.No/Date:0710112982 19.03.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

65	Case No.: 369/14/81-ALC2/2018	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01087/AM19/	RLA File :07/24/040/00316/AM18/	Lic.No/Date:0710112996 21.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

66	Case No.: 370/14/81-ALC2/2018	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01088/AM19/	RLA File :07/24/040/00315/AM18/	Lic.No/Date:0710112999 21.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

67	Case No.: 371/14/81-ALC2/2018	Party Name: ADHESIVE SPECIALITIES	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01089/AM19/	RLA File :07/24/040/00351/AM18/	Lic.No/Date:0710113008 22.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

68	Case No.: 121/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00839/AM19/	RLA File :34/24/040/00017/AM19/	Lic.No/Date:3410044075 24.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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Case No.: 85/14/81- ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:		
HQ File :01/81/050/00803/AM19/	RLA File :07/24/040/00027/AM19/	Lic.No/Date:0710113256 09.05.2018	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 26.12.2019 given by Consultant (TEC-3):					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles Made Of Stainless Steel Tubes (Net Content of Import Item in Export Product 244457.10 feet)	244457.100 Foot	73069090	17-7PH Stainless Steel Tubing	1.02 Kgs/Kg content in the export product
Note: 1. The word “Tubes” may be added in the description of export item. 2. Grade & diameter of import to match in export.					
RA concerned may take suitable consequential action accordingly.					

70	Case No.: 103/14/81- ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Deferred
Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the reply dated 27.11.2019 is incorrect due to following reasons:				
1. Total wastage shown is 48,380.96 Kg.				
2. Net weight of total export of 51 numbers of blades is 7,293.96 Kg.				
Therefore, the Committee decided to ask again from the applicant to furnish revised Material Balancing .				
The case stands deferred.				

71	Case No.: 92/14/81- ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00810/AM19/	RLA File :07/24/040/00050/AM19/	Lic.No/Date:0710113375 01.06.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

72	Case No.: 106/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00824/AM19/	RLA File :34/24/040/00093/AM19/	Lic.No/Date:3410044262 19.06.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 23.12.2019 given by Consultant (TEC-1). (Copy enclosed).				
RA concerned may take suitable consequential action accordingly.				

73	Case No.: 108/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):				
1. To provide revised Material Balance (As net weight of export & total wastage is not correct in information provided earlier).				
The case stands deferred.				

74	Case No.: 161/14/81-ALC2/2018	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00879/AM19/	RLA File :03/95/040/00260/AM19/	Lic.No/Date:0310821783 20.06.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

75	Case No.: 99/14/81-ALC2/2018	Party Name: ARMOR PLAST LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00817/AM19/	RLA File :07/24/040/00078/AM19/	Lic.No/Date:0710113480 25.06.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 26.12.2019 given by Consultant (TEC-3):				

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles Made Of Stainless Steel Tubes (Net Content of Import item in Export Product 170285.71 Feet)	170285.700 Foot	73069090	17-7PH Stainless Steel Tubing	1.02 Kgs/Kg content in the export product

Note:

1. The word "Tubes" may be added in the description of export item.
2. Grade & diameter of import to match in export.

RA concerned may take suitable consequential action accordingly.

76	Case No.: 71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Net weight of export product. 2. Correct Material Balance between import & export. The case stands deferred.				

77	Case No.: 120/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00838/AM19/	RLA File :07/24/040/00099/AM19/	Lic.No/Date:0710113621 23.07.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Step-wise manufacturing process indicating wastage at each stage for various raw materials with justification and their use at each step. 2. Exact name of import item with their catalogue at Sl. No. 3 & 8. 3. Percentage of non-volatile matter in import item at Sl. No. 27, 28, 29 & 30. 4. Material balance in weight terms between import & export taking into account wastage. The case stands deferred.				

78	Case No.: 125/14/81-ALC2/2018	Party Name: VEER-O-METALS PVT .LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00843/AM19/	RLA File :07/24/040/00104/AM19/	Lic.No/Date:0710113698 07.08.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of representative of DPIIT.

The case stands deferred.

Case No.: 127/14/81- ALC2/2018	Party Name: RATNAVEER STAINLESS PRODUCTS PVT LTD	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00845/AM19/	RLA File :34/24/040/00160/AM19/	Lic.No/Date:3410044421 14.08.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 26.12.2019 given by Consultant (TEC-3) by considering the reply dated 14.12.2019:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72199090	Stainless Steel Sheet/Coils of Sheet / Strips of relevant grade	112500 Kg
2	72193490	Stainless Steel Sheet/Coils of Sheet / Strips of relevant grade	17100 Kg
3	72199390	Stainless Steel Sheet/Coils of Sheet / Strips of relevant grade	17100 Kg
4	72193290	Stainless Steel Sheet/Coils of Sheet / Strips of relevant grade	6300 Kg
5	72199090	Stainless Steel Sheet/Coils of Sheet / Strips of relevant grade	4500 Kg

Note: (i) Description of import items are amended as above.

(ii) Thickness of import & export to match.

RA concerned may take suitable consequential action accordingly.

Case No.: 128/14/81- ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00846/AM19/	RLA File :09/24/040/00234/AM19/	Lic.No/Date:0910066574 17.08.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

81	Case No.: 144/14/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00862/AM19/	RLA File :11/24/040/00021/AM19/	Lic.No/Date:1110028372 03.09.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to forward the case to Consultant (TEC-3) for examination of the case. The case stands deferred.				
82	Case No.: 170/14/81-ALC2/2018	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00888/AM19/	RLA File :07/24/040/00172/AM19/	Lic.No/Date:0710113987 09.10.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of representative of DPIIT. The case stands deferred.				
83	Case No.: 171/14/81-ALC2/2018	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00889/AM19/	RLA File :07/24/040/00173/AM19/	Lic.No/Date:0710113988 09.10.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination as per advice of representative of DPIIT. The case stands deferred.				
84	Case No.: 245/14/81-ALC2/2018	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00963/AM19/	RLA File :37/24/040/00001/AM19/	Lic.No/Date:3710002714 12.10.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to DPIIT on 26.12.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.				
85	Case No.: 177/14/81-ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File	RLA File	Lic.No/Date:0910066766	Deferred

:01/81/050/00895/AM19/	:09/24/040/00315/AM19/	25.10.2018	
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Complete set of application along with all technical information as per Appendix- 4E. 2. Net weight of Silicone Rubber Compound in each of export product. 3. Details of indigenous input with their quantity required to manufacture Silicone Rubber compound for each export product. 4. Justification for 5% wastage for import items at Sl. No. 5 to 7. The case stands deferred.			

Case No.:179/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00897/AM19/	RLA File :07/24/040/00190/AM19/	Lic.No/Date:0710114087 01.11.2018	Deferred
86	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.		
	The case stands deferred.		

Case No.:96/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	Deferred
87	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019, 14.08.2019 & 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply.		
	The case stands deferred.		

Case No.:199/14/81-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00917/AM19/	RLA File :03/95/040/00870/AM19/	Lic.No/Date:0310825265 28.11.2018	Deferred
88	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.		
	The case stands deferred.		

89	Case No.: 21/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00637/AM19/	RLA File :34/24/040/00293/AM19/	Lic.No/Date:3410044753 12.12.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 23.12.2019 given by Consultant (TEC-1). (Copy enclosed). RA concerned may take suitable consequential action accordingly.				

90	Case No.: 200/14/81-ALC2/2018	Party Name: MAHADEVA MULTI TECH	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00918/AM19/	RLA File :07/24/040/00218/AM19/	Lic.No/Date:0710114258 12.12.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

91	Case No.: 297/14/81-ALC2/2018	Party Name: BOMFA SPECIAL VALVE SOLUTIONS PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01015/AM19/	RLA File :08/24/040/00258/AM19/	Lic.No/Date:0810144141 20.12.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

92	Case No.: 215/14/81-ALC2/2018	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date:5210042877 20.12.2018	Deferred
Decision: The Committee considered the case as per the agenda and decided to forward the applicant's reply dated 05.12.2019 to Consultant (TEC-3) for examination of the case. The case stands deferred.				

93	Case No.: 224/14/81-ALC2/2018	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case has not yet been referred to PIC as decided in M. No.16 dated 13.11.2019. Therefore, the Committee directed to refer the case to PIC immediately. The case stands deferred.			

94	Case No.: 225/14/81-ALC2/2018	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00943/AM19/	RLA File :07/24/040/00209/AM19/	Lic.No/Date:0710114349 01.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

95	Case No.: 247/14/81-ALC2/2018	Party Name: ARFIN INDIA LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00965/AM19/	RLA File :08/24/040/00341/AM19/	Lic.No/Date:0810144302 17.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

96	Case No.: 258/14/81-ALC2/2018	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00976/AM19/	RLA File :37/24/040/00004/AM19/	Lic.No/Date:3710002724 28.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to DPIIT on 26.12.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

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Case No.:271/14/81-ALC2/2018	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:		
HQ File :01/81/050/00989/AM19/	RLA File :05/24/040/00621/AM19/	Lic.No/Date:0510409555 01.02.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 26.12.2019 given by Consultant (TEC-3) by considering the reply dated 10.12.2019:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73062919	ERW Casing Pipes (Large OD) 20" OD x 0.438" W.T, X-52 Grade With Multi Start Connector	2116.000 MT	72253090	Hot Rolled Steel Plates/ Coil of Plate	1.05 Kgs/Kg content in the export product or as applied whichever is less
			73079990	20" OD x 0.438" WT, GRADE X-52 Weldable Box And Pin Multi Start Threads Connector	As per GN-4
Note: (i) Description of import item No. 1 is amended as above.					
(ii) Thickness & Grade of Steel to match in import & export.					
RA concerned may take suitable consequential action accordingly.					

98	Case No.: 275/14/81-ALC2/2018	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT. LTD.	Meet No/Date: 19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 08.08.2019 followed by reminders on 04.11.2019 & 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	The case stands deferred.			

99	Case No.: 47/2/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date: 19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01133/AM19/	RLA File :04/24/040/00254/AM19/	Lic.No/Date:0410165234 20.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by reminders on 04.11.2019 & 10.12.2019. However, no reply has been received yet. Hence, the			

Committee decided to wait for the applicant's reply.

The case stands deferred.

100	Case No.: 49/2/81- ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the reply of deficiency letter dated 02.08.2019 is deficient due to following reasons: 1. Weight of export item, material balance & wastage justification are not given in the reply letter. Therefore, the Committee decided to call the applicant for personal hearing alongwith reply of deficiency letter dated 02.08.2019 in the forthcoming NC meeting. The case stands deferred.			

101	Case No.: 21/2/81- ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01107/AM19/	RLA File :04/24/040/00253/AM19/	Lic.No/Date:0410165252 26.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by reminders on 04.11.2019 & 10.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

102	Case No.: 54/2/81- ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01140/AM19/	RLA File :03/94/040/01040/AM19/	Lic.No/Date:0310827485 06.03.2019	Approved
	Decision: The Committee considered the case as per agenda. It was observed that deficiencies raised by MoS were sent to the applicant on 28.10.2019. However, it was pointed out that many similar cases of this product, norms have already been ratified by the NC in past. Hence, on the recommendation of Consultant (SKB), the Committee decided to fix the ad-hoc norms on repeat basis allowing quantity of import items @ 1.01 Kgs/Kg content in the export product as approved for AA No. 0310830276 dated 12.07.2019 in Meeting No. 17/81-ALC2/2019 dated 27.11.2019 with the condition that width & grade of steel sheet to match in import & export products. RA concerned may take suitable consequential action accordingly.			

103	Case No.: 55/2/81-ALC2/2019	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01141/AM19/	RLA File :08/24/040/00421/AM19/	Lic.No/Date:0810144740 07.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 13.11.2019 was forwarded to DPIIT on 15.11.2019 & 20.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

104	Case No.: 85/2/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01171/AM19/	RLA File :02/24/040/00190/AM19/	Lic.No/Date:0210209059 20.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MoS on 12.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

105	Case No.: 24/5/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the reply of deficiency letter dated 03.08.2019 is deficient due to following reasons: 1. Weight of export item, material balance & wastage justification are not given in the reply letter. Therefore, the Committee decided to call the applicant for personal hearing alongwith reply of deficiency letter dated 03.08.2019 in the forthcoming NC meeting. The case stands deferred.			

106	Case No.: 90/2/81-ALC2/2019	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case has not yet been			

referred to PIC as decided in M. No.16 dated 13.11.2019. Therefore, the Committee directed to refer the case to PIC immediately.

The case stands deferred.

107	Case No.:5/3/81-ALC2/2019	Party Name: MEHTA TUBES LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00025/AM20/	RLA File :03/95/040/01269/AM19/	Lic.No/Date:0310828425 18.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

108	Case No.:12/3/81-ALC2/2019	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00032/AM20/	RLA File :31/83/040/00007/AM20/	Lic.No/Date:3110067393 24.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

109	Case No.:19/3/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00039/AM20/	RLA File :03/95/040/00028/AM20/	Lic.No/Date:0310828661 26.04.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

110	Case No.:20/3/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00040/AM20/	RLA File :03/95/040/00029/AM20/	Lic.No/Date:0310828663 26.04.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.: 14/3/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00034/AM20/	RLA File :04/24/040/00012/AM20/	Lic.No/Date:0410165518 26.04.2019	Deferred

111 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.: 21/3/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	Deferred

112 **Decision:** The Committee considered the case as per agenda and Consultant (TEC-1) informed that the reply of deficiency letter dated 03.08.2019 is deficient due to following reasons:

1. Weight of export item, material balance & wastage justification are not given in the reply letter.

Therefore, the Committee decided to call the applicant for personal hearing alongwith reply of deficiency letter dated 03.082019 in the forthcoming NC meeting.

The case stands deferred.

Case No.: 28/3/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
HQ File :01/81/050/00048/AM20/	RLA File :05/23/040/00033/AM20/	Lic.No/Date:0510410450 02.05.2019	Deferred

113 **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to Consultant (TEC-3) on 13.11.2019 & 18.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.


SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

114	Case No.: 9/5/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00058/AM20/	RLA File :05/23/040/00055/AM20/	Lic.No/Date:0510410481 06.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to Consultant (TEC-3) on 13.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

115	Case No.: 10/5/81-ALC2/2019	Party Name: CHANDA STEEL WORKS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00059/AM20/	RLA File :05/23/040/00061/AM20/	Lic.No/Date:0510410513 08.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the Committee constituted a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of some applicants manufacturing same/similar products. The report of study group is awaited. A decision would be taken based on the report of the study group. The case stands deferred.			

116	Case No.: 2/5/81-ALC2/2019	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00051/AM20/	RLA File :32/24/040/00003/AM20/	Lic.No/Date:3210078951 09.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MSME on 20.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

117	Case No.: 21/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00070/AM20/	RLA File :34/24/040/00046/AM20/	Lic.No/Date:3410045142 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019 & 17.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

118	Case No.: 22/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019 & 17.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the applicant's reply. The case stands deferred.			

119	Case No.: 26/5/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to Consultant (TEC-3) on 18.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

120	Case No.: 33/5/81-ALC2/2019	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 12.12.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

121	Case No.: 34/5/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to Consultant (TEC-3) on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

122	Case No.: 35/5/81- ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00084/AM20/	RLA File :07/24/040/00042/AM20/	Lic.No/Date:0710114946 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 02.08.2019 followed by reminders on 05.11.2019 & 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

123	Case No.: 36/5/81- ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00085/AM20/	RLA File :07/24/040/00043/AM20/	Lic.No/Date:0710114947 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 02.08.2019 followed by reminders on 05.11.2019 & 17.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

124	Case No.: 39/5/81- ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. However, the Committee noted that the reply of deficiency letter dated 28.10.2019 was referred to Consultant (TEC-3) on 13.11.2019 for examination of the case. Hence, the Committee decided to wait for the comments. The case stands deferred.			

125	Case No.: 40/5/81- ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. However, the Committee noted that the reply of deficiency letter dated 28.10.2019 was referred to Consultant (TEC-3) on 17.12.2019 for examination of the case. Hence, the Committee decided to wait for the comments. The case stands deferred.			

126	Case No.: 41/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and heard the applicant's representatives during personal hearing. However, the Committee noted that the reply of deficiency letter dated 28.10.2019 was referred to Consultant (TEC-3) on 17.12.2019 for examination of the case. Hence, the Committee decided to wait for the comments. The case stands deferred.			

127	Case No.: 48/5/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00097/AM20/	RLA File :07/24/040/00051/AM20/	Lic.No/Date:0710114996 31.05.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 23.12.2019 given by MSM as under: 1. Quantity of relevant import item at Sl. No. 1 to 7 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 8 to 15 may be allowed on Net to Net basis. RA concerned may take suitable consequential action accordingly.			

128	Case No.: 1/16/81-ALC2/2019	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00286/AM20/	RLA File :03/94/040/00569/AM20/	Lic.No/Date:0310832294 17.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to DPIIT on 26.12.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

129	Case No.: 2/16/81-ALC2/2019	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00287/AM20/	RLA File :03/94/040/00570/AM20/	Lic.No/Date:0310832295 17.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to DPIIT on 26.12.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

130	Case No.: 4/16/81- ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00289/AM20/	RLA File :04/24/040/00115/AM20/	Lic.No/Date:0410166177 21.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Net weight of export product. 2. Details of indigenous input with their weight. 3. Details of consumables in the import and their total value. 4. Details of components and their end use in import list. 5. Material balance between import & export along with indigenous item. 6. Justification for wastage for each of import item. The case stands deferred.			

131	Case No.: 5/16/81- ALC2/2019	Party Name: MGR METALS	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00290/AM20/	RLA File :08/24/040/00215/AM20/	Lic.No/Date:0810146373 22.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

132	Case No.: 6/16/81- ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00291/AM20/	RLA File :09/24/040/00368/AM20/	Lic.No/Date:0910068126 22.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 17.12.2019 for examination of the case. However, the representative of DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

133	Case No.: 7/16/81- ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:19/81- ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00292/AM20/	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was			

sent to Consultant (TEC-3) on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

134	Case No.: 8/16/81-ALC2/2019	Party Name: ARMOR PLAST LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00293/AM20/	RLA File :07/24/040/00163/AM20/	Lic.No/Date:0710115611 28.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to Consultant (TEC-3) on 26.12.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

135	Case No.: 9/16/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00294/AM20/	RLA File :02/24/040/00109/AM20/	Lic.No/Date:0210209513 28.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of representative of MSME: 1. Percentage of lead in import & export items. The case stands deferred.			

136	Case No.: 44/18/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00338/AM20/	RLA File :34/24/040/00268/AM20/	Lic.No/Date:3410045678 03.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

137	Case No.: 2/19/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00341/AM20/	RLA File :03/94/040/00671/AM20/	Lic.No/Date:0310833236 05.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of			

application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

138	Case No.:1/19/81-ALC2/2019	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00340/AM20/	RLA File :52/24/040/00043/AM20/	Lic.No/Date:5210043252 05.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

139	Case No.:3/19/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00342/AM20/	RLA File :04/24/040/00135/AM20/	Lic.No/Date:0410166336 06.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

140	Case No.:4/19/81-ALC2/2019	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00343/AM20/	RLA File :07/24/040/00202/AM20/	Lic.No/Date:0710115821 06.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

141	Case No.: 6/19/81-ALC2/2019	Party Name: ALUFOIL PRODUCTS PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00345/AM20/	RLA File :02/24/040/00131/AM20/	Lic.No/Date:0210209602 09.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

142	Case No.: 5/19/81-ALC2/2019	Party Name: RAJPUTANA INDUSTRIES PVT. LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00344/AM20/	RLA File :13/24/040/00177/AM20/	Lic.No/Date:1310049465 09.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

143	Case No.: 7/19/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00346/AM20/	RLA File :07/24/040/00213/AM20/	Lic.No/Date:0710115833 10.12.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

144	Case No.: 8/19/81-ALC2/2019	Party Name: ALUMAYER INDIA PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00347/AM20/	RLA File :03/94/040/00731/AM20/	Lic.No/Date:0310833343 11.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

145	Case No.:10/19/81-ALC2/2019	Party Name: NAMO ALLOYS PVT LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00349/AM20/	RLA File :05/24/040/00544/AM20/	Lic.No/Date:0510412859 11.12.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

146	Case No.:9/19/81-ALC2/2019	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00348/AM20/	RLA File :03/95/040/00888/AM20/	Lic.No/Date:0310833357 11.12.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

147	Case No.:11/19/81-ALC2/2019	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00350/AM20/	RLA File :13/24/040/00184/AM20/	Lic.No/Date:1310049469 11.12.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 20.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

148	Case No.:12/19/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00351/AM20/	RLA File :09/24/040/00134/AM20/	Lic.No/Date:0910068279 12.12.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

149	Case No.:13/19/81-ALC2/2019	Party Name: SUBHAM ENGINEERING WORKS	Meet No/Date:19/81-ALC2/2019 26.12.2019	Status:
	HQ File :01/81/050/00352/AM20/	RLA File :03/95/040/00843/AM20/	Lic.No/Date:0310833407 13.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Offline Cases

Sl. No.	Applicant/AA No.	HQ/RA File No.	Case History	Decision	Status
R1	ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/AM12 03/94/040/01033/AM12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicant vide their letter dated 09.02.2016 furnished a copy of reply dated 28.09.2015 and requested for fixation of norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments. The case was considered in M. No. 13/81 dt. 03.10.2019 and noted that the complete set of application is not available for examination of the case as informed by the representative of DHI. Therefore, the Committee decided to ask from the applicant and RA, Mumbai to furnish complete set of application for examination of the case. As per NC decision, a letter was sent to the applicant on 28.10.2019 for submitting the complete set of application. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to remind the applicant for submitting the complete set of application. As per NC decision, a reminder letter was sent on 23.12.2019. However, no information has been received yet.	The Committee decided to wait for the complete set of application.	Deferred
R2	ASTA INDIA PRIVATE LIMITED 3410040446 dated 14.08.2014.	01/81/050/00354/AM15/D ES.II 34/24/040/00088/AM15/	The case was rejected in M. No. 05/81 dated 18.06.2015 due to non-submission of reply of deficiency letter dated 11.12.2014. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on	The Committee decided to wait for the applicant's reply.	Deferred

[Signature]

			13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish the following information: 1. Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. 3. The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 11.12.2014 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. As per NC decision, D/L was sent to the applicant on 28.10.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent on 23.12.2019. However, no reply has been received yet.		
R3	ASTA INDIA PRIVATE LIMITED 3410040933 dated 06.02.2015.	01/81/050/00 079/AM16/D ES.II 34/24/040/00 292/AM15	The case was rejected in M. No. 12/81 dated 22.09.2015 due to non-submission of reply of deficiency letter dated 23.06.2015. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee heard the applicant's representative during personal hearing. The Committee directed the representative to furnish the following information: 1. Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. 3. The Committee also decided to ask the	The Committee decided to wait for the applicant's reply.	Deferred

			deficiencies which were raised earlier vide letter dated 11.12.2014 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. As per NC decision, D/L was sent to the applicant on 28.10.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to remind the applicant for furnishing the requisite information. As per NC decision, D/L reminder was sent on 23.12.2019. However, no reply has been received yet.		
R4	ASTA INDIA PRIVATE LIMITED 3410041462 dated 17.08.2015	01/81/050/00454/AM16/D ES.II 34/24/040/00137/AM16/	The case was rejected in M. No. 09/81 dated 26.07.2016 due to non-submission of reply of deficiency letter dated 26.04.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee directed the applicant's representative to furnish the following information: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. 3. The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 22.03.2016 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:-i. EPCG licence number and date ii. CIF value of the licence iii. Whether this licence was issued under Zero duty or 3 per cent Scheme iv. Custom duty saved amount. v. Products to be manufactured vi. How EPCG licence holder intends to discharge the EO against the EPCG licence." As per NC decision, D/L was sent to the applicant	The Committee decided to wait for the applicant's reply.	Deferred

			on 28.10.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the Committee decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 23.12.2019. However, no reply has been received yet.		
R5	ASTA INDIA PRIVATE LIMITED 3410042077 dated 18.04.2016	01/81/050/00 260/AM17/D ES.II 34/24/040/00 213/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 14.12.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 17.09.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing. The case was considered in M. No. 13/81 dated 04.10.2019 and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee directed the applicant's representative to furnish the following information: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. 3. The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 22.03.2016 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:-i. EPCG licence number and date ii. CIF value of the licence iii. Whether this licence was issued under Zero duty or 3 per cent Scheme iv. Custom duty saved amount v. Products to be manufactured vi. How EPCG licence holder intends to discharge the EO against the EPCG licence." As per NC decision, D/L was sent to the applicant on 28.10.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the Committee decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 23.12.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred

R6	BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100 %EOU/II/46/ 2003- 04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018 followed by reminder on 14.08.2019. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to wait for comments. However, the complete application was again sent to DPIIT on 01.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the representative of DPIIT informed in the meeting that the case is under examination.	On the recommendation of representative of DPIIT, the Committee decided to seek from the applicant to furnish following information: 1. Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, Export product wise. The case stands deferred.	Deferred
R7	JAY BHAWANI METAL INDUSTRIES 0310784691 dated 06.06.2014	01/81/050/00 300/AM15/D ES.II 03/94/040/00 194/AM15/	The case was approved in M. No. 10/81 dated 12.08.2014 as per written comments of DPIIT vide U.O. No. 12/221/2014-TSW/81 dated 15.10.2014. The norms were also modified in M. No. 16/81 dated 17.11.2015 as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/339-A/R dated 17.11.2015. However, the applicant vide letter dated 25.10.2016 again requested for revision of the ad-hoc norms. The representation was forwarded to DPIIT for examination of the case on 18.09.2018 followed by reminder on 22.08.2019. DPIIT advised to consult MSME as per comments dated 11.09.2019. As decided in M. No. 13/81 dated 04.10.2019, the case was referred to MSME on 04.11.2019 and a letter was sent to the applicant on 31.10.2019 to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee was noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, a letter dated 16.12.2019 was sent to the applicant to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The applicant's representative stated that it has manufactured Copper Bars/Rods and strip's of thickness from the imported item. Therefore, the Committee decided to revise the description of the export item as per the applicant's request the on the recommendation of the representative of DPIIT as under: 1. The description of export item may be read as " Copper Bars 12 mm to 160 mm (Width) x 3 mm to 40 mm (Thickness)/ Copper Rods (Dia. 11 mm to 70 mm)/ Copper Strips ". Note: The rest of decision will remain unchanged as decided in M. No. 10/81-ALC2/2014	Approved

				dated 12.08.2014. RA concerned may take suitable consequential action accordingly.	
R8	LEITWIND SHRIRAM MANUFACTURING LIMITED 0410147961 dated 15.07.2013	01/81/050/00 194/AM14 04/24/040/00 071/AM14	The case was rejected in M. No. 05 dt. 03.06.2014 due to non-submission of reply of deficiency letter dated 30.10.2013. The applicant requested for fixation of norms. The case was referred to DHI on 25.09.2019 for examination. The case was considered in M. No. 13/81 dt. 03.10.2019 and the Committee decided to refer the case to DPIIT for examination as per advice of representative of DHI. As per NC decision, the case was referred to DPIIT on 01.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 23.12.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R9	VINEY CORPORATION PRIVATE LIMITED 0510378011 dated 03.02.2014	01/81/050/00 016/AM15 05/24/040/00 337/AM14	The case was ratified in M. No. 17 dt. 24.02.2015 as per written comments of C&PC vide O.M. No. 46011/1/2015-PC.II dated 4.2.2015. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) who recommended wastage of 5% on net content in the export product in r/o import items No. 1-23. The case was referred to DPIIT for comments on rest of the items on 23.08.2019. DPIIT informed vide U. O. No.: P-47011/239/2019-TSW dated 05.09.2019 that the matter may be consulted with MSME. As decided in M. No. 13/81 dated 04.10.2019, the case was referred to MSME on 04.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to remind MSME for expediting the comments. As per NC decision, a reminder was issued to MSME on 23.12.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R10	BHARAT HEAVY ELECTRICALS LIMITED 0510259435 dated 25.02.2010	01/81/050/00 578/AM10 05/23/040/00 176/AM10	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/Steam Drain Systems to Thermal Power Plants. BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision taken in M.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the imported items are components of the sub-systems of export items which fall within the definition of Manufacturing in terms of	Deferred

			No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 25.09.2019 for examination. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to place the matter before the PIC. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to place the matter before the PIC immediately. The case was discussed with Chairman NC-2. it was observed that the similar cases of the applicant was placed before the PIC in its meeting held on 16.07.2019 wherein the cases were decided in general with the observation that 'such supplies would be admissible as deemed export and should be eligible for Advance Authorisation'. On the basis of the recommendations of PIC, the cases were approved in NC Meeting No. 09/81 dated 07.08.2019. Hence, it was directed to place the case in NC-2 meeting before referring the case to PIC.	Para 9.36 of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The Committee further noted that comments from DHI are still awaited hence, the Committee decided to seek comments of DHI. The case stands deferred.	
R11	BHARAT HEAVY ELECTRICALS LIMITED 0510249536 dated 17.09.2009	01/80/050/00 476/AM10 05/23/040/00 034/AM10	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 14 dt. 06.07.2010 as per the written recommendations of DHI vide U.O. No. 3(17)/2009/TSW(B) dated 26.05.2010. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature. The case was referred to DHI on 25.09.2019 for examination. The case was	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the description of export item was amended as 'Generator Main Connection System'. The representatives further stated that the imported item i.e. (GCB) is a component of the sub-system i.e. Generator Main Connection System which falls within the definition of Manufacturing in terms of Para 9.36 of FTP, 2009-	Deferred

			considered in M. No. 13/81 dated 04.10.2019 and decided to place the matter before the PIC. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to place the matter before the PIC immediately. The case was discussed with Chairman NC-2. It was observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was directed to call the applicant for PH in the meeting to explain the case before referring to PIC. A PH letter was sent to the applicant on 20.12.2019.	14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The Committee further noted that comments from DHI are still awaited hence, the Committee decided to seek comments of DHI. The case stands deferred.	
R12	BHARAT HEAVY ELECTRICALS LIMITED 0510280963 dated 05.01.2011	01/81/050/00 468/AM11 05/23/040/00 259/AM11	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.12/81 dated 11.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 03.10.2019 for examination. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to place the matter before the PIC. The case was discussed with Chairman NC-2 and it was observed that the similar cases of the applicant was placed before the PIC in its meeting held on 16.07.2019 wherein the cases were decided in general with the observation that 'such supplies would be	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the imported items are components of the sub-systems of export items which falls within the definition of Manufacturing in terms of Para 9.36 of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed	Deferred

			admissible as deemed export and should be eligible for Advance Authorisation'. On the basis of the recommendations of PIC, the cases were approved in NC Meeting No. 9/81 dated 07.08.2019. Hence, it was directed to place the case in NC-2 meeting before referring the case to PIC.	that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The Committee further noted that comments from DHI are still awaited hence, the Committee decided to seek comments of DHI. The case stands deferred.	
R13	BHARAT HEAVY ELECTRICALS LIMITED 0510248210 dated 24.08.2009	01/80/050/00 329/AM10/D ES-II/ 05/24/040/00 207/AM10/	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 45 dt. 01.02.2010 due to non-submission of reply. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI via email dated 09.09.2019. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to place the matter before the PIC. However, the case has not yet been placed before the PIC. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to place the matter before the PIC immediately. The case was discussed with Chairman NC-2 and it is observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was directed to call the	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the description of export item was amended as 'Generator Main Connection System'. The representatives further stated that the imported item i.e. (GCB) is a component of the sub-system i.e. Generator Main Connection System which falls within the definition of Manufacturing in terms of Para 9.36 of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has	Deferred

			applicant for PH in the meeting to explain the case before referring to PIC. A PH letter was sent to the applicant on 20.12.2019. imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The Committee further noted that comments from DHI are still awaited hence, the Committee decided to seek comments of DHI. The case stands deferred.	
R14	BHARAT HEAVY ELECTRICALS LIMITED 0510310197 dated 02.12.2011	01/81/050/00 395/AM12 05/23/040/00 321/AM12	BHEL obtained AA for import of components viz. 'Cranking Switch' against export/supply of 'Generator Starting System'. The case was rejected in M. No.13/81 dated 25.09.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI via email dated 09.09.2019. The case was considered in M. No. 13/81 dated 04.10.2019, the Committee decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. Detailed manufacturing process of export item giving specific use of the import item. 2. List of indigenous items & the value addition done by the applicant. D/L was sent to the applicant on 28.10.2019. The reply dated 01.11.2019 was referred to DHI on 04.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to place the matter before the PIC immediately. The case was discussed with Chairman NC-2 and it was observed that the import products are Generator Circuit Breaker including all associated series which are not clear. Hence, it was directed to call the applicant for PH The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the imported item i.e. 'Cranking Switch' is a component of the sub-system i.e. Generator Starting System which falls within the definition of Manufacturing in terms of Para 9.36 of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case	Deferred

			in the meeting to explain the case before referring to PIC. A PH letter was sent to the applicant on 20.12.2019.	to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The Committee further noted that comments from DHI are still awaited hence, the Committee decided to seek comments of DHI. The case stands deferred.	
R15	AMARA RAJA 0410164013 dated 27.02.2018	01/81/050/00 005/AM19 04/2/040/001 97/AM17	The case was ratified in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 28.01.2019 had requested for revision of ad-hoc norms. The case was referred to Consultant (TEC-3) for examination. The case was considered in M. No. 13/81 dated 03.10.2019 and decided to call the applicant for personal hearing. An email was sent to the applicant on 31.10.2019 requesting to attend personal hearing. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, a letter was sent to the applicant to attend PH on 26.12.2019.	The Committee considered the case as per agenda and noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	Deferred
R16	ARMOR PLAST LTD. 710111799 Dated: 21.06.2017	01/81/050/00 774/AM19/ 07/24/040/00 094/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 requested for revision ad-hoc norms. The case was considered in M. No. 13/81 dated 03.10.2019 and decided to call the applicant for personal hearing. As per NC decision, an email was sent to the applicant on 31.10.2019 requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019. The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the	Deferred

				export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. The case stands deferred.	
R17	ARMOR PLAST LTD. 0710112024 dated 16.08.2017	01/81/050/00779/AM19/07/24/040/00136/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item. The case was considered in M. No. 13/81 dated 03.10.2019 and decided to call the applicant for personal hearing. As per NC decision, an email was sent to the applicant on 31.10.2019 requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. The case stands deferred.	Deferred
R18	ARMOR PLAST LTD. 0710112709 dated 19.01.2018	01/81/050/01070/AM19/07/24/040/00295/AM18/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item. The case was	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing.	Deferred

			considered in M. No. 13/81 dated 03.10.2019 and decided to call the applicant for personal hearing. As per NC decision, an email was sent to the applicant on 31.10.2019 requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. The case stands deferred.	
R19	ARMOR PLAST LIMITED 0710114083 Dated 01.11.2018	01/81/050/00693/AM19/07/24/040/00194/AM19/	The case was rejected in M. No. 08/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply of deficiency letter dated 28.03.2019 raised by MSME. The applicant furnished reply vide letter dated 24.08.2019 and requested for ratification of norms. The case was referred to consultant (TEC-3) on 13.12.2019 for examination. However, no comments have been received yet.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' as added by NC in the export product may be omitted as the items have already been exported with the description as applied in the authorisation. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'.	Deferred

				Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard.	
				The case stands deferred.	
R20	VEDANTA LIMITED (FORMERLY M/S. STERLITE INDUSTRIES (INDIA) LIMITED 3510030450 dated 03.06.2010	01/81/050/00 055/AM11/D ES.II 35/24/040/00 046/AM10/	The case was rejected in M. No. 26/81-ALC2/2010 dated 28.09.2010 as per written comments of M/o Mines vide OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to be examined on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014. The case was referred to Consultant (TEC-3) for examination and also a reminder was issued on 31.10.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to call the applicant for personal hearing to explain the case before Norms Committee as per advice of Consultant (TEC-3). As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and noted that the applicant vide email dated 23.12.2019 requested another date of personal hearing. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	Deferred
R21	CROMPTON GREAVES LIMITED 0310444382 dated 26.09.2007	01/81/050/00 624/AM08 03/94/040/00 634/AM08	The case was rejected in M. No. 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017. In meeting no. 04/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 had offered the written comments and recommended the ratification of norms on repeat with AA No. 0310343657 dated 19.08.2005. However, it was decided to examine the case on file. The Case was referred to Consultant (TEC-3) on 25.09.2019. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to refer the case to Consultant (TEC-3). As per decision of M. No. 13/81 dated 04.10.2019, the case was again referred to Consultant (TEC-3) on 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained. The case was last considered in meeting no. 16/81 dt.	The Committee considered the case as per agenda and noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.	Deferred

			13.11.2019 and decided to call the applicant for personal hearing to explain the case before Norms Committee as per advice of Consultant (TEC-3). As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.		
R22	CARCLO TECHNICAL PLASTICS (P) LIMITED	01/81/162/00 43/AM14/D ES-II/ 1/02/2010:E OU:CSEZ/	Office of DC, CSEZ vide their letter No. 1/02/2010: EOU: CSEZ/513, dated 16.4.2013 enclosing therewith earlier letter No. 1/02/2010: EOU: CSEZ/39 dated 16.01.2013 forwarded an application of Carclo Technical Plastics (Private) Limited, Bangalore requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of parts and accessories of ATM machines. Initially, the case referred to C&PC for comments. However, C&PC stopped offering its comments. Hence, as decided in M. No. 4/81 (Pt. II) dated 03.10.2018, the case was referred to Consultant (TEC-1). D/L was sent to the applicant on 12.10.2018. The reply of the applicant dated 24.10.2018 was referred to Consultant (TEC-1) on 16.5.2019. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee observed that there was a wide variation between the norms applied, norms earlier approved by DC on the basis of MSME visit report and the norms now recommended by Consultant (TEC-1). Therefore, the Committee decided to call the applicant for PH to explain the basis of wastages claimed. An email was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019. The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to revise the ad-hoc norms as per written comments of Consultant (TEC-1). (Copy enclosed) DC concerned may take suitable consequential action accordingly.	Approved
R23	TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/00 125/AM15 02/24/040/00 138/AM14	The Case was rejected in M. No.15 dt. 03.11.2015 due to non submission of reply of DHI deficiency letter dated 19.06.2015 sent to applicant via email dated 14.08.2015 followed by reminder dated 11.09.2015. NC decision was conveyed on 09.12.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation dated was forwarded to DHI for	The Committee decided to remind the applicant.	Deferred

			examination. DHI on 04.11.2016 advised to transfer the case to DPIIT or ratify under SION C-1647. The case was referred to DPIIT on 21.08.2017. The Committee in M. No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant on personal hearing to explain the case. The PH letter was sent to applicant on 23.09.2019 to appear before NC meeting No.13/81 dated 03.10.2019 (actually held on 04.10.2019) and the Committee noted that the applicant vide email dated 04.10.2019 requested for another date of personal hearing. Hence, the Committee granted for another dated of personal hearing. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019. The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee noted that authorisation was amended after its issuance. However, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit following information: 1. List of import & export items before and after amendment. 2. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. As per NC decision, D/L was issued on 12.12.2019. However, no reply has been received yet.		
R24	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00 146/AM19/ 56/24/040/00 031/AM18/	This case was rejected in M. No.12/81 dated 13.02.2019 due to non-submission of reply to MoS deficiency letter dated 24.09.2018 sent to the applicant on 04.10.2018. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of M. No. 13/81 dated 04.10.2019, the case was referred to Consultant (TEC-3) on 01.11.2019 as comments from MoS were not coming. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the Committee noted the comments furnished by MoS vide U.O. No.: 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to call from the applicant the following information: (i) Stage wise wastage of import item No. 1.	The Committee considered the matter and observed that the issue raised by TEC-3 are relevant. On being asked, the representative of MoS could not clarify both the issues. Hence, the Committee decided to ask MoS and the party to clarify both the points.	Deferred

			(ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. As per NC decision, D/L was sent to the applicant on 12.12.2019. However, no reply has been received yet.		
R25	SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00 397/AM17/ 05/24/040/00 287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide their U. O. No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 31.10.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019. The Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to refer the case to DPIIT for further examination. The case stands deferred.	Deferred
R26	SHIVALIK BIMETAL CONTROLS LTD. 0510398533 dated 17.05.2016	01/81/050/00 197/AM17/ 05/24/040/00 045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MSME. As per decision of M. No. 12/81 dt.18.09.2019, the case was referred to MSME on 25.10.2019. The case was considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email was sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to refer the case to DPIIT for further examination. The case stands deferred.	Deferred

R27	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00 174/AM19/ 05/24/040/00 606/AM18/	The case was ratified in Meeting No.3/81-ALC2/2018 dated 14.08.2018. However, the applicant vide letter dated 18.06.2019 has stated that the norms was ratified as per SION C-397 but the export item is different. They had applied wastage 34% on import and 51.51% on export. They had, therefore, requested to review the decision and requested for personal hearing. The case was considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DPIIT. As per decision of M. No. 11/81 dt. 04.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 31.10.2019 sent to applicant requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to refer the case to Consultant (TEC-3) for further examination. The case stands deferred.	Deferred
R28	U.K.B. ELECTRONICS PVT.LTD. 0510400120 dated 18.10.2016	01/81/050/00 475/AM17/ 05/24/040/00 322/AM17/	The case was rejected in M. No. 9/81 dated 25.07.2017 due to non-submission of reply of deficiency letter dated 06.04.2017. However, the applicant requested to fix the norms. The applicant's reply dated 15.04.2019 was forwarded to DPIIT on 03.07.2019 followed by reminder on 27.09.2019. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to remind DPIIT. DPIIT vide U.O. No. P-47011/195/2019-TS W dated 30.07.2019 has advised to seek comments from MeitY as export/import items are pertaining to data communication cables. The case was last considered in M. No. 16/81 dt. 13.11.2019. As per NC decision, the case was referred to MeitY on 23.12.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R29	MAN INDUSTRIES (INDIA) LTD. 0310826411 dated 16.01.2019	01/81/050/00 964/AM19/ 03/95/040/01 072/AM19/	The case was ratified in M. No. 1/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 31.05.2019 stated that they have the facility and advantage for bringing the Coils & Plates as per their choice. They further stated that they use Coils and Plates	The Committee decided to wait for the comments.	Deferred

			depending upon their convenient and show the actual import items i.e. Coils or Plates in the export documents. Therefore, they requested to incorporate both the items (Coils/Plates). The case was referred to Consultant (TEC-3) on 25.09.2019 followed by a reminder on 31.10.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the Committee noted that the applicant had requested for inclusion of two additional import items. Therefore, the Committee decided to seek from the applicant to submit a copy of amended AA as per advice of Consultant (TEC-3). As per NC decision, D/L was issued on 12.12.2019. The applicant's reply was referred to Consultant (TEC-3) on 18.12.2019. However, no comments have been received yet.		
R30	RATNAMANI METALS AND TUBES LTD. 0810141320 dated 15.11.2017	01/81/050/00 528/AM18/ 08/24/040/00 236/AM18/	The case was ratified in M. No. 3 /81 dated 14.08.2018 as per written comments of DIPP vide F. No. 7/48/2018-TSW dated 17.05.2018. However, the applicant vide letter dated 16.11.2018 requested to remove the condition of relevant size, specification of the import goods and certification by the Jurisdictional GST authorities. The case was referred to DPIIT on 04.10.2019 for examination. The case was considered in M. No. 13/81 dt. 03.10.2019 and decided to wait for comments. However, a reminder was sent to DPIIT on 01.11.2019 for expediting the comments. The case was considered in M. No. 15/81 dt. 30.10.2019, the representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	The Committee considered the case as per agenda and decided to delete the condition from the earlier ratified norms regarding certification of net content of import items by jurisdictional GST authorities as per written comments given by DPIIT vide U. O. No.: P-7/48/2018/TSW dated 06.12.2019. RA concerned may take suitable consequential action accordingly.	Approved
R31	APAR INDUSTRIES LIMITED 0310822970 dated 10.08.2018	01/81/050/00 222/AM19/ 03/94/040/00 218/AM19/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of DPIIT vide their F. No.: P-47011/392/2018-TSW dated 09.04.2019. The applicant vide letter dated 13.06.2019 requested to keep description exactly as per AA i.e. Aluminium Plates/Coils instead of only Aluminium Plates for best utilization of AA. The representation was referred to DPIIT on 23.08.2019. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to call the applicant on personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor. As per NC decision, an email was sent to the applicant on 01.11.2019 requesting to attend PH on 13.11.2019. The case	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material	Deferred

			was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	for exported product only. The case stands deferred.	
R32	APAR INDUSTRIES LIMITED 0310822820 dated 02.08.2018	01/81/050/00 549/AM19/ 03/94/040/00 273/AM19	This case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments of written comments of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 had requested to keep the description exactly as per AA i.e. Aluminium Plates/Coils and not "Aluminium Ingot/Wire Rod" for best utilization of AA. The case was considered in M. No. 13/81 dated 04.10.2019 and decided to call the applicant on personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor. As per NC decision, an email was sent to the applicant on 01.11.2019 requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. The case stands deferred.	Deferred
R33	APAR INDUSTRIES LIMITED 3410044571 dated 10.10.2018	01/81/050/00 612/AM19/ 34/24/040/00 221/AM19/	The case was ratified in M. No. 4/81 dated 29.05.2019 as per written comments of Consultant (TEC-3) decided to fix the ad-hoc norms. The applicant vide letter dated 03.07.2019 has requested for revision of ratified norms. The case was considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, an email dated 21.10.2019 sent to applicant requesting to attend PH on 30.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product	Deferred

			Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	only. The case stands deferred.	
R34	APAR INDUSTRIES LIMITED 3410044555 dated 08.10.2018	01/81/050/00 616/AM19/ 34/24/040/00 209/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has requested for revision of ratified Norms. The case was considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision email dated 21.10.2019 sent to applicant requesting them to attend PH on 30.10.2019. The case was considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. The case stands deferred.	Deferred
R35	APAR INDUSTRIES LIMITED 3410044570 dated 10.10.2018	01/81/050/00 613/AM19/ 34/24/040/00 191/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has request for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, an email dated 21.10.2019 sent to applicant requesting to attend PH on 30.10.2019. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. The case stands deferred.	Deferred

			26.12.2019.		
R36	APAR INDUSTRIES LIMITED 3410044796 dated 07.01.2019	01/81/050/00 951/AM19/ 34/24/040/00 306/AM19/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. The case stands deferred.	Deferred
R37	APAR INDUSTRIES LIMITED 3410043984 dated 21.03.2018	01/81/050/00 967/AM19/ 34/24/040/00 336/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. The case stands deferred.	Deferred
R38	APAR INDUSTRIES LIMITED 3410044066 dated 19.04.2018	01/81/050/00 837/AM19/ 34/24/040/00 382/AM18/	The case was ratified in M. No. 9/81-ALC2/2019 dated 07.08.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 09.10.2019 has requested for revision of ratified norms. The case was considered in M. No. 15/81 dt. 30.10.2019 and decided to call the applicant for PH. As per NC decision, an email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case:	Deferred

			personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only.	
				The case stands deferred.	
R39	APAR INDUSTRIES LIMITED 3410044281 Dated 26.06.2018	01/81/050/00 830/AM19/ 34/24/040/00 063/AM19/	The case was ratified in M. No. 7/81-ALC2/2019 dated 10.07.2019 as per written comments dated 08.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. An email dated 01.11.2019 sent to applicant requesting them to attend PH on 13.11.2019. The case was last considered in M. No. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. The case stands deferred.	Deferred
R40	APAR INDUSTRIES LIMITED 3410044027 Dated 09.04.2018	01/81/050/00 836/AM19/ 34/24/040/00 399/AM18/	The case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 as per written comments dated 05.07.2019 given by Consultant (TEC-3). The applicant vide letter dated 09.10.2019 had requested for revision of ratified norms. An email dated 01.11.2019 sent to the applicant requesting to attend PH on 13.11.2019. The case was last considered in meeting no. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent to the applicant requesting to attend PH on 26.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Bill of entry. 2. A write-up stating that the imported material should be used as raw material for exported product only. The case stands deferred.	Deferred
R41	APAR INDUSTRIES LTD: 0310820050	01/81/050/00 089/AM19, 03/94/040/00 957/AM18	The case was ratified in M. No. 08/81 dated 19.12.2018. The applicant vide letter dated 30.11.2018 had requested for revision of norms. The case was referred to Consultant (TEC-3) on	The Committee decided to wait for the comments.	Deferred

	dated 23.03.2018		04.12.2019. However, no comments have been received yet.		
R42	APAR INDUSTRIES LIMITED 0310823067 dated 14.08.2018 Part File	01/81/050/00 641/AM19/ 03/94/040/00 338/AM19/	The case was ratified in meeting No.12/81 dated 13.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 01.01.2019 had requested for revision of norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R43	DISHA AUTO COMPONENTS PVT.LTD. 0310824393 Dated 11.10.2018	01/81/050/00 891/AM19/ 03/94/040/00 615/AM19/	The case was ratified in M. No. 21 dt. 09.01.2018 as per written comments dated 28.10.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.12.2019 had requested for review of ratified norms. The case was referred to Consultant (TEC-3) on 23.12.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R44	FCI OEN CONNECTORS LIMITED 1010059305 Dated 30.10.2015	01/81/050/00 443/AM16/ 10/24/040/00 064/AM16/	The case was rejected in M. No. 9/81-ALC2/2016 dated 26.07.2016 due to non-submission of reply of deficiency letter dated 31.03.2016 raised by DeitY. The applicant vide email dated 09.12.2019 informed that they had furnished reply to D/L directly to Meity on 25.04.2016.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide email dated 06.12.2019 as under:	Approved
			1. The quantity of import items at Sl. No. 1, 2 & 5 to 15 may be allowed on net to net basis (Nil wastage) with accountability clause . 2. The quantity of import items at Sl. No. 3 & 4 may be allowed as applied for including 2% wastage . RA concerned may take suitable consequential action accordingly.		
R45	FCI OEN CONNECTORS LIMITED 0710090185 dated 10.08.2012	01/81/071/00 011/AM20/D ES.II 07/24/039/00 001/AM13/	The applicant vide letter dated 30.07.2018 had forwarded a copy of application of above mentioned case and stating that they had applied for fixation of norms in the year 2012, but they had not received any communication on the referred subject. They have once again submitting necessary documents for fixation of norms in respect of said licence. They have also forwarded a copy of ratified norms in respect of advance authorization No. 0710083529 dated 09.07.2012 which was ratified in meeting no. 18/81 dated 04.12.2012. They have, therefore, requested to consider the AAA No.0710090185 dated 10.08.2012 on repeat with AA No. 0710083529 dated 09.07.2012 as the inputs and outputs are of similar nature but with different nomenclature and without wastage. The application was forwarded to MeitY on	The Committee considered the case as per agenda and observed the comments given by MeitY vide O.M. No. 17(04)/2019-IPHW dated 06.12.2019 wherein MeitY has stated that authorization for Annual Requirement need not be submitted for ratification of norms by Norms Committee, instead the RA may issue	Deferred

			19.02.2019. The case was considered in M. No. 13/81 dated 04.10.2019, the Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. The case was last considered in M. No. 16/81 dt. 13.11.2019, the Committee noted that report of study group is still awaited. Hence, the Committee decided to wait for the report of study group.	Authorisation based on Chartered Engineer's Certificate. Hence, the matter pertains to DGFT and comments of MeitY are not applicable. The Committee decided to get the matter examined on file.	
R46	FCI OEN CONNECTORS LIMITED 1010059351 dated 30.12.2015	01/81/050/00 529/AM16/D ES.II 10/24/040/00 087/AM16/	The case was ratified in M. No. 21 dt. 09.01.2018 as per MeitY comments vide UO No. 17(16)/2016-IPHW dated 01.06.2017 vide email dated 26.09.2017. The applicant requested for revision of norms. The case was referred to MeitY for examination. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee noted that as per decision taken in M. No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. The case was last considered in M. No. 16/81 dt. 13.11.2019 and decided to wait for the report of study group.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R47	FCI OEN CONNECTORS LIMITED 1010059732 dated 23.02.2017	01/81/050/00 009/AM18/ 10/24/040/00 112/AM17/	The case was ratified in Meeting No. 5/81-ALC2/2018 dated 10.10.2018 as per MeitY vide UO No. 17(26)/2017-IPHW dated 24.09.2018. The applicant vide letter dated 12.12.2018 requested for revision of ad-hoc norms.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R48	FCI OEN CONNECTORS LIMITED 1010059569 dated 28.07.2016	01/81/050/00 338/AM17/ 10/24/040/00 032/AM17/	The case was ratified in meeting no.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MEITY vide No.: 17(1)/2017-IPHW dated 18/19.12.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They have vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R49	FCI OEN CONNECTORS LIMITED 1010059623	01/81/050/00 487/AM17/ 10/24/040/00 064/AM17/	The case was ratified in meeting no.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide U.O. No. 17(27)/2016-IPHW dated 31.10.2018. The applicant vide letter	The Committee considered the report of study group and decided to refer the	Deferred

	dated 05.10.2016		dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	matter to MeitY for calculating the entitlement. The case stands deferred.	
R50	FCI OEN CONNECTORS LIMITED 1010059624 dated 05.10.2016	01/81/050/00488/AM17/ 10/24/040/00065/AM17/	The case was ratified in meeting no.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide letter No.: 17(4)/2017-IPHW dated 19.12.2018. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R51	FCI OEN CONNECTORS LIMITED 1010059636 dated 25.10.2016	01/81/050/00361/AM17/ 10/24/040/00067/AM17/	The case was ratified in meeting no.1/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(39)/2016-IPHW dated 27.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R52	FCI OEN CONNECTORS LIMITED 1010059638 dated 25.10.2016	01/81/050/00415/AM17/ 10/24/040/00068/AM17/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide their U. O. No.: 17(41)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R53	FCI OEN CONNECTORS LIMITED 1010059661 dated 06.12.2016	01/81/050/00446/AM17/ 10/24/040/00081/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(3)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R54	FCI OEN CONNECTORS LIMITED	01/81/050/00533/AM17/ 10/24/040/00	The case was ratified in M. No. 1/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(13)/2017-IPHW dated	The Committee considered the report of study group and	Deferred

	1010059679 dated 05.01.2017	092/AM17/	22.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	
R55	FCIOEN CONNECTORS LIMITED 1010059691 dated 13.01.2017	01/81/050/00 608/AM17/ 10/24/040/00 095/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(22)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R56	FCIOEN CONNECTORS LIMITED 1010059721 dated 15.02.2017	01/81/050/00 647/AM17/ 10/24/040/00 104/AM17/	The case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(23)/2017-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R57	FCIOEN CONNECTORS LIMITED 1010059607 dated 09.09.2016	01/81/050/00 360/AM17/ 10/24/040/00 059/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U. O. No.: 17(40)/2016-IPHW dated 28.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R58	FCIOEN CONNECTORS LIMITED 1010059734 dated 09.03.2017	01/81/050/00 010/AM18/ 10/24/040/00 117/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U. O. No.: 17(27)/2017-IPHW dated 09.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R59	FCIOEN CONNECTORS	01/81/050/00 254/AM19/	The case was ratified in meeting No. 5/81-ALC2/2019 dated 12.06.2019 as per written	The Committee considered the report	Deferred

	LIMITED 1010059308 dated 11.11.2015	10/80/040/00 054/AM16/	comments given by MeitY vide U.O. No.: 17(40)/2018-IPHW dated 09.05.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	
R60	FCI OEN CONNECTORS LIMITED 1010059346 dated 18.12.2015	01/81/050/00 531/AM16/1 0/24/040/000 82/AM16/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by MeitY vide U.O. No.: 17(9)/2019-IPHW dated 21.05.2019. The applicant vide letter dated 27.02.2019 has requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R61	FCI OEN CONNECTORS LIMITED 1010059108 dated 13.04.2015	01/81/050/00 154/AM16/ 10/24/040/00 140/AM15/	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R62	FCI OEN CONNECTORS LIMITED 1010058810 dated 26.09.2014	01/81/050/00 421/AM15/ 10/24/040/00 058/AM15/	The case was approved in M. No. 6/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 have reiterated the same issue.	The Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case stands deferred.	Deferred
R63	TUBEX INDIA 0510399600 dated 01.09.2016	01/81/050/00 408/AM17/ 05/24/040/00 247/AM17/	This case was rejected in M. No. 01/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017. However, the applicant vide letter dated 28.06.2017 requested to fix the norms. The applicant's reply was sent to DPIIT on 14.11.2017. However, the case was also referred to Consultant (TEC-3) for further examination. The case was considered in M. No. 13/81 dated 04.10.2019 and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Drawing of each export product with corresponding blank with all	The Committee decided to wait for the comments.	Deferred

			dimensions. 2. Stage-wise wastage. 3. Documents for sale of scrap indicating price. As per NC decision, D/L was issued on 28.10.2019 followed by a reminder on 12.12.2019. The applicant's reply dated 16.12.2019 was sent to Consultant (TEC-3) on 23.12.2019. However, no comments have been received yet.		
R64	KUMAR INDUSTRIES 0510408978 dated 18.12.2018	01/81/050/00 703/AM19/ 05/23/040/00 410/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 18.05.2019 had requested for revision of ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R65	RAYCHEM RPG PVT LTD. 0310815877 Dated 21.09.2017 Part File	01/81/050/00 368/AM18/ 03/95/040/00 479/AM18/	The case was ratified in M. No. 12/81 dated 13.02.2019 on repeat basis with AA No. 03105917496 dated 9.09.2010. The applicant vide letter dated 11.12.2019 had requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R66	NSIL EXPORTS LIMITED 5610004969 dated 08.08.2016 Part File	01/81/050/00 301/AM17/ 56/24/040/00 024/AM17/	The case was rejected in M. No. 18/81-ALC2/2017 dated 21.11.2017 due to non-submission of deficiency letter dated 07.10.2016 raised by MoS. The applicant vide letter dated 03.12.2019 had requested for revision of ratified norms.	The Committee decided to refer the case to MoS for examination & comments.	Deferred
R67	JINDAL QUALITY TUBULAR LIMITED 0510410476 dated 03.05.2019 Part File	01/81/050/00 049/AM20/ 05/23/040/00 049/AM20/	The case was ratified in M. No. 10/81-ALC2/2019 dated 21.08.2019 as per written comments dated 14.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 24.12.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R68	JINDAL SAW LIMITED 0510393185 dated 13.02.2015	01/81/050/00 009/AM16/ 05/23/040/00 509/AM15/	Initially the case was ratified in M. No. 10/81 dated 25.08.2015 as per written comments of DPIIT vide U. O. No. 12/101/2015-TSW/39 dated 08.09.2015. Again the case was ratified in M. No. 11/81 dated 04.09.2019 as per written comment given by Consultant (TEC-3). Now, the applicant vide letter dated 11.12.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 24.12.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R69	JINDAL SAW LTD 0510394385 dated 29.05.2015	01/81/050/00 163/AM16/ 05/23/040/00 053/AM16/	The case was approved in Meeting No. 14/81 dated 20.10.2015 as per written comments of DPIIT vide U. O. No.: 12/115/2015-TSW/72 dated 28.10.2015. The applicant vide letter dated 29.05.2019 had requested to re-fix the ad-hoc norms. The applicant's representation was referred to Consultant (TEC-3) on 15.07.2019 for examination of the case. The case was considered in M. No. 14/81 dated 16.10.2019 and	The Committee decided to wait for the comments.	Deferred

			noted that the Authorisation is of May, 2015 and norms were fixed in October, 2015. The applicant requested for revision of norms in 2018. Since, the EOP has already expired and the applicant would have completed the exports, there does not seem to be any logic of revising the norms given that the applicant made exports knowing fully well about the quantities allowed for imports. Moreover, it is not clear as to what thickness of epoxy/adhesive has been considered while fixing norms in SION C-1290, C-1291 and C-10292. The applicant vide letter dated 11.12.2019 stated that they had fulfilled the export obligation within the EOP. Therefore, the applicant has requested to reconsider the case for revision as per the customer's requirement i.e. applied quantity of import item No. 3-Epoxy Power 119.200 MT and import item No. 4 - Adhesive 59.600 MT should be permitted to them. The case was referred to consultant (TEC-3) on 24.12.2019. However, no comments have been received yet.		
R70	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/00 068/AM20/ 05/23/040/00 065/AM20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R71	UNITED DRILLING TOOLS LIMITED	01/81/171/00 012/AM20/D ES-II KASEZ/IA/0 01/2011- 12/21	KASEZ vide letter No. KASEZ/IA/001/2011-12/21 dated 29.03.2019/01.04.2019 forwarded the request letter dated 04.02.2019 of the applicant through EEPC for fixation of wastage/scrap percentage for manufacturing of casing pipes with connector. The case was referred to Consultant (TEC-3) on 30.07.2019 for examination. The case was ratified in M. No. 11/81 dated 04.09.2019 as per written comments given by TEC-3 dated 30.08.2019. "On the basis of written comments dated 30.08.2019 given by Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under: (i) Wastage of 30% is allowed on for export items No. 1 and 2. (ii) Wastage of 32% is allowed on for export items No. 3, 4 and 6. (iii) Wastage of 31% is allowed for export items No. 5, 7 and 8. However, the applicant vide email dated 03.10.2019 requested for PH for allowing wastage @ 60%. The Committee asked to the applicant to make revised submission during the personal hearing in M. No. 14/81 dated 16.10.2019. The applicant via email dated 14.12.2019 had requested for fixation of Wastage/Scrap percentage.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	

R72	STERLITE POWER TRANSMISSION LIMITED 0310811681 dated 07.03.2017	01/81/050/00 074/AM18/ 03/95/040/00 840/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R73	STERLITE POWER TRANSMISSION LIMITED 0310811638 dated 06.03.2017	01/81/050/00 073/AM18/ 03/95/040/00 654/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R74	STERLITE POWER TRANSMISSION LIMITED 0310818561 dated 17.01.2018	01/81/050/00 177/AM19/ 03/95/040/00 227/AM18/	The case was ratified in M. No. 14/81 dated 16.10.2019 on the recommendation of representative of DIPP taking cue from SION C-1394. The applicant vide letter dated 02.01.2019 had requested for revision of norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R75	STERLITE POWER TRANSMISSION LIMITED 0310814496 dated 06.07.2017	01/81/050/00 283/AM18/ 03/95/040/00 026/AM18/	The case was ratified in M. No. 1/81 dated 15.05.2018 as per written comments of DIPP vide F.No.7/257/17-TSW/16 dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R76	STERLITE POWER TRANSMISSION LIMITED 0310818549 dated 16.01.2018	01/81/050/00 178/AM19/ 03/95/040/00 657/AM18/	The case was ratified in M. No. 06/81 dated 01.11.2018 on the recommendation of representative of DIPP. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R77	STERLITE POWER TRANSMISSION LIMITED 0310816650 dated 31.10.2017	01/81/050/00 480/AM18/ 03/95/040/01 020/AM17/	The case was ratified in M. No. 3/81 dated 14.08.2018 as per comments of DIPP vide F. No: 7/31/2018/TSW dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R78	KOTSONS P.LTD 0610038228 dated 22.09.2015	01/81/050/00 326/AM16/ 06/24/040/00 024/AM16/	The case was ratified in M. No. 20/81 dated 12.01.2016 as per written comments of DHI vide U. O. No. 3(214)/2015/TSW(B)/398 dated 18.12.2015. The applicant vide letter dated 27.11.2019 had requested for revision of ratified norms.	The Committee decided to refer the case to DHI for examination & comments.	Deferred
R79	PARAM INDUSTRIES 0310812841 dated 26.04.2017	01/81/050/00 135/AM18/ 03/95/040/00 044/AM18/	The case was rejected in M. No. 14/81 dated 03.10.2017 due to non-submission of deficiency letter dated 30.05.2017 raised by DIPP. The applicant vide letter dated 27.11.2019 had requested for fixation of norms.	The Committee decided to refer the case to DPIIT for examination & comments.	Deferred
R80	WELSPUN CORP LTD.	01/81/050/00 609/AM19/	The case was ratified in M. No. 9/81 dated 07.08.2019 as per written comments dated	The Committee decided to refer the	Deferred

	3410044590 dated 15.10.2018	34/24/040/00 222/AM19/	05.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 27.09.2019 had requested for revision of ratified norms.	case to Consultant (TEC-3) for examination & comments.	
R81	RR KABEL LIMITED 0310823945 dated 24.09.2018	01/81/050/00 503/AM19/ 03/95/040/00 599/AM19/	The case was ratified in M. No. 4/81 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 08.07.2019 had requested for amendment in approved norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R82	TRAFOMEC INDIA MAGNETICS PVT LTD. 0710090674 dated 11.09.2012	01/81/050/00 270/AM13/ 07/24/040/00 216/AM13/	The case was rejected in M. No: 21/81-ALC2/2013 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply to deficiency letter dated 13.04.2017 as raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019.	The Committee considered the case as per agenda and noted that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

SDF

Export Items:		
1		Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2		Detail technical note on manufacturing process including the relevant flow sheet.
3		Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4		Weight of each Export Product.
5		Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
6		Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
7		Technical characteristics / part numbers, if any.
8		Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9		Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
10		Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11		Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
11 (a)		Sheet layout diagram of the material indicating the wastage during blanking.
12		Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13		Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14		Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15		Use of export product.
16		You are advised to apply for SION.
17		Please use expanded/full name of end product. Do not use the abbreviations/short form.
18		--
19		Any other information:
20		The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

72
26/12/19

72

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044262 DT. 19.06.2018

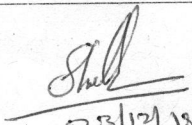
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 67.2P3 - 159 No

Net weight not less than 28,52,951.0 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	58,61,70,72 to 78	Components, allowed as per G.N.4
2.	59,60,62,71.	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for


23/12/19
SHAISH KUMAR

89
26.12.19

89

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044753 DT. 12.12.2018

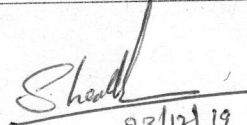
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 67.2P3 - 111.0 No

Net weight not less than 20,87,786.0 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	58,61,70,72 to 78	Components, allowed as per G.N.4
2.	59,60,62,71.	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for


23/12/19

SHAISH KUMAR

NC-2

R22
26/12/19

CARCLO TECHNICAL PLASTICS PVT.LTD

H.Q. FILE NO 01/81/162/0043/AM 14 DES-II DT. 11.10.2018

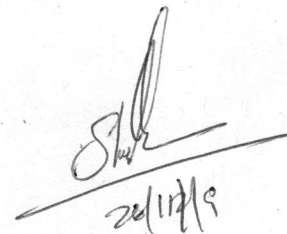
Fixation of Scrap/Wastage norms for EOU

Earlier ad -hoc norms of 43.18% were fixed by CSEZ on the basis of MSME visit report for all the polymers for

Export of 143 parts of ATM machine (claimed wastage 1% to 85%)

Based on data furnished by the firm and scrap value following wastage norms are suggested

S.NO	IMPORTED RAW MATERIAL	SCRAP/WASTAGE %
1.	ABS base polymer	As applied for or 17.57 % whichever is less
2.	PBT base polymer	As applied for or 15.0 % whichever is less
3.	POLY ACETAL base polymer	As applied for or 34.0 % whichever is less
4.	POLY AMIDE base polymer	As applied for or 43.7 % whichever is less
5.	POLY CARBONATE base polymer	As applied for or 21.6 % whichever is less
6.	THERMOPLASTIC POLYURETHANE	68.0 %


26/12/19